

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.21  
I.A. No.234/2024 in  
C.P. (IB) No.142/BB/2022**

**IN THE MATTER OF:**

M/s. Bank of Baroda ... Petitioner  
Vs.  
Mrs. Shabana Usman Darvesh ... Respondents

**Order under Section 95(1) of IBC, 2016**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI K. BISWAL  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Sharan Kukreja  
Ms.Abhijna Somashekara  
For the Respondent : Mr. Varun Kasturi  
For RP : Shri Bhupendra Dave

**ORDER**

**I.A No. 234/2024**

1. Heard the Ld. Counsel for the Petitioner, Respondent and RP
2. The Ld. Counsel for the Respondent has filed the objection vide Dy. No.2051 dated 01.04.2024, however the same is not found in the file. Therefore, the registry is directed to verify and place the same on record.
3. The Ld. Counsel for the Petitioner requested time to file rejoinder to the reply filed by the Respondent to the RP report. Therefore, one week time is granted to the Petitioner to file the same duly serving the copy on the otherside. Further, the RP can also file the rejoinder to the reply filed by the Respondent within one week, if he desire so.
4. List the matter on **19.06.2024**.

**Sd/-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**Sd/-  
(K. BISWAL)  
MEMBER (JUDICIAL)**